

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-108/2011(pt.)/640/A.**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Neiko Akami,  
Registrar, Gauhati high Court,  
Kohima Bench, Kohima

Dated Guwahati, 9<sup>th</sup> February, 2022.

Sub:- Earned Leave.

Ref:- Your note dated 04.02.2022.

Sir,

With reference to the above, I am directed to inform you that, Smti. Mezivolu T. Therieh, District & Sessions Judge, Phek has been granted **60 days earned leave from 14.02.2022 to 14.04.2022 (prefixing 12.02.2022 & 13.02.2022 and suffixing 15.04.22 to 17.04.2022), subject to submission of her Leave Admissibility Report at the Registry of Kohima Bench.** Further, She is allowed to hand over charge to the District & Sessions Judge, Zunheboto, before proceeding on leave.

Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo no.NO.HC.VII-108/2011(pt.)/641/A. dtd. --- . 9 . 02 . 2022  
Copy to:

1. Smti. Mezivolu T. Therieh, District & Sessions Judge, Phek.
2. The Project Manager, Gauhat High Court, Guwahati.

**JT.REGISTRAR (VIGILANCE)**

Rda